

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V Meeting held on 24.02.2011

The Meeting No. 48/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 24.02.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. K.C.Meena, Dy. DGFT	DGFT
3.	Sh. J.D.Giri, Nominee, AEPC	AEPC
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 48/84-ALC3/2010 **MEETING DATE** : 24.02.2011

Case No.:3/40/84-ALC3/2010	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:48/84-ALC3/2010 24.02.2011	Status: Approved
HQ File :01/84/050/00276/AM11/	RLA File :05/24/040/00317/AM11/	Lic.No/Date:0510280005 21.12.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details available in the file. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Ladies Dress in 70% cotton 30% silk solid dyed woven fabrics, GSM-41+/-10% Style No. 828635	3120 Pcs	70% cotton 30% silk solid dyed woven fabrics, GSM-41+/-10%	14040 Sq mtrs (As per SION, J-288 @ 4.50 Sq mts./Pc)
2	Ladies Dress in 70% cotton 30% silk printed woven fabrics, GSM-41+/-10% Style No. 828635	5567 Pcs	70% cotton 30% silk solid dyed woven fabrics, GSM-41+/-10%	16859 Sq mtrs.
3	Ladies Tunic top in 100% viscose solid dyed woven fabrics, GSM-82+/-10% Style No. 837916	2850 Pcs	100% viscose solid dyed woven fabrics, GSM-82+/-10%	198 Sq mtrs.
4	Girls Top in 100% cotton printed poplin woven fabrics, GSM-75+/-10% Style No.	3602 Pcs	100% cotton printed poplin woven fabrics, GSM-75+/-10%	3090 Sq mtrs.

	824259/842861/838454			
5	Girls Dress in 100% cotton printed poplin woven fabrics, GSM-75+/-10% Style No. 82558/842591/837956	4375 Pcs	100% cotton printed poplin woven fabrics, GSM-75+/-10%	5565 Sq mtrs.
The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

2	Case No.:1/44/84-ALC3/2010	Party Name:LAKSHMI INTERNATIONAL	Meet No/Date:48/84-ALC3/2010 24.02.2011	Status: Deferred
	HQ File :01/84/050/00319/AM11/	RLA File :05/23/040/00294/AM11/	Lic.No/Date:0510281476 13.01.2011	Defer Date: 24.03.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 24.03.2011.			

3	Case No.:2/44/84-ALC3/2010	Party Name:EAST END SILKS PVT LTD	Meet No/Date:48/84-ALC3/2010 24.02.2011	Status: Deferred
	HQ File :01/84/050/00320/AM11/	RLA File :02/24/040/00179/AM11/	Lic.No/Date:0210153529 13.01.2011	Defer Date: 24.03.2011
	Decision: The Committee considered the case as per agenda alongwith other papers and handed over the relevant information/details available in the file to the representative of DC (MSME) for their examination/comments. It was therefore decided to defer the case for re-listing on 24.03.2011.			

	Case No.:3/44/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:48/84-ALC3/2010 24.02.2011	Status: Approved
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Ladies cami made of 55% linen 45% cotton printed woven fabric, GSM 100+/-10%. Style No. 4810	15600 Pcs	55% linen 45% cotton printed woven fabric, GSM 100+/-10%.	37625 Sq mtrs
2	Ladies cami made of 55% linen 45% cotton printed woven fabric, GSM 100+/-10%. Style No. 5455	9400 Pcs	55% linen 45% cotton printed woven fabric, GSM 100+/-10%.	14147 Sq mtrs
3	Ladies cami made of 55% linen 45% cotton printed woven fabric, GSM 100+/-10%. Style No. 4810	11500 Pcs	55% linen 45% cotton printed woven fabric, GSM 100+/-10%.	17307 Sq mtrs.

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:4/44/84-ALC3/2010	Party Name:GAURAV INTERNATIONAL	Meet No/Date:48/84-ALC3/2010 24.02.2011	Status: Approved	
HQ File :01/84/050/00322/AM11/	RLA File :05/23/040/00277/AM11/	Lic.No/Date:0510281618 17.01.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -				
S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Ladies top made of 100% polyester printed woven fabric, GSM 80+/- 10%. Style No. 834170	3100 Pcs	100% polyester printed woven fabric, GSM 80+/- 10%.	5394 Sq mtrs
The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

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Case No.:5/44/84-ALC3/2010	Party Name:GAURA V INTERNATIONAL	Meet No/Date:48/84-ALC3/2010 24.02.2011	Status : Approved	
HQ File :01/84/050/00323/AM11/	RLA File :05/23/040/00284/AM11/	Lic.No/Date:0510281624 17.01.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that description of export item No. 1 and 2 are the same whereas their style Nos. quoted against these are different, which are not permissible, hence disallowed. Further, export item No. 3 & 4 are same bearing same style No., hence, consumption of fabric shall be same. Accordingly, committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -				
S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Ladies Tunic made of 70% cotton 30% silk dyed woven fabric, GSM-38+/-10% Style No. 828427/848429	4800 Pcs	70% cotton 30% silk dyed woven fabric, GSM-38+/-10%	Not allowed.
2	Ladies Tunic made of 70% cotton 30% silk dyed woven fabric, GSM-38+/-10% Style No. 831567	2350 Pcs	70% cotton 30% silk bleached woven fabric, GSM-38+/-10%	Not allowed.
3	Ladies top made of 70% cotton 30% silk dyed	5000 Pcs	70% cotton 30% silk dyed woven	10700 Sq mtrs.

	woven fabric, GSM-38+/-10% Style No. 828507/848384/832157		fabric, GSM-38+/-10%	
4	Ladies top made of 70% cotton 30% silk bleached woven fabric, GSM-38+/-10% Style No. 828507/848384/832157	5250 Pcs	70% cotton 30% silk bleached woven fabric, GSM-38+/-10%	10290 Sq mtrs.
5	Ladies top made of 70% cotton 30% silk printed woven fabric, GSM-38+/-10% Style No. 828512/848390	6200 Pcs	70% cotton 30% silk printed woven fabric, GSM-38+/-10%	12493 Sq mts.
The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

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Case No.:6/44/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:48/84-ALC3/2010 24.02.2011	Status : Approved	
HQ File :01/84/050/00324/AM11/	RLA File :05/24/040/00338/AM11/	Lic.No/Date:0510281756 18.01.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -				
S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Ladies Jacket with pocket made of 100% linen dyed woven fabric, GSM 205+/-10%. Style	640 Pcs	100% linen dyed woven fabric, GSM 205+/-10%.	1632 Sq mtrs

No. HS240249 MI

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:12/44/84-ALC3/2010

Party Name:LILLIPUT KIDSWEAR LTD.

Meet No/Date:48/84-ALC3/2010
24.02.2011

Status: Approved

HQ File :01/84/050/00330/AM11/

RLA File :05/23/040/00301/AM11/

Lic.No/Date:0510281912
18.01.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the sketch & measurement submitted by the firm. The committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Toddler Boy shirt made from 55% linen 45% cotton fabric 54x52/21x14 CW 49", GSM 152+/-10%. Style No. 826191	17970 Pcs	55% linen 45% cotton fabric 54x52/21x14 CW 49", GSM 152+/-10%.	19767 Sq mtrs (@ 1.10 Sq mtrs./Pc)

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:13/44/84-ALC3/2010

Party Name:GAURAV INTERNATIONAL

Meet No/Date:48/84-ALC3/2010
24.02.2011

Status: Approved

HO File :01/84/050/00331/AM11/

RLA File :05/23/040/00298/AM11/

Lic.No/Date:0510282002

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the sketch & measurement submitted by the firm. The committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Ladies top made of 100% polyester printed woven fabric, GSM 130+/-10%. Style No. 4489	10200 Pcs	100% polyester printed woven fabric, GSM 130+/-10%.	10200 Sq mtrs (@ 1.00 Sq mtrs./Pc)

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

10	Case No.:1/48/84-ALC3/2010	Party Name:B.J. FASHIONS PRIVATE LIMITED	Meet No/Date:48/84-ALC3/2010 24.02.2011	Status: Deferred
	HQ File :01/84/050/00357/AM11/	RLA File :04/24/040/00293/AM11/	Lic.No/Date:0410121542 11.02.2011	Defer Date: 24.03.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 24.03.2011.			

11	Case No.:2/48/84-ALC3/2010	Party Name:GAURAV INTERNATIONAL	Meet No/Date:48/84-ALC3/2010 24.02.2011	Status: Deferred
	HQ File :01/84/050/00358/AM11/	RLA File :05/23/040/00304/AM11/	Lic.No/Date:0510283905 14.02.2011	Defer Date: 24.03.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 24.03.2011.

12	Case No.:3/48/84-ALC3/2010	Party Name:GAURAV INTERNATIONAL	Meet No/Date:48/84-ALC3/2010 24.02.2011	Status: Deferred
	HQ File :01/84/050/00359/AM11/	RLA File :05/23/040/00307/AM11/	Lic.No/Date:0510283906 14.02.2011	Defer Date: 24.03.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 24.03.2011.			

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Case No.:4/48/84-ALC3/2010	Party Name:GANESH POLYTEX LTD.,	Meet No/Date:48/84-ALC3/2010 24.02.2011	Status: Approved	
HQ File :01/84/050/00360/AM11/	RLA File :05/23/040/00321/AM11/	Lic.No/Date:0510284003 15.02.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -				
S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Polyester Staple Fibre	500 M.T	Polyester Tow	525 M.T (with 5% wastage)
			Spin Finish Oil	2.5 M.T (As applied)
The R.A shall be advised to take necessary action subject to compliance of				

other usual conditions.

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Manual agenda cases

Case No. 441	M/s Raheem & Son, U.P
NC No.48/AM11	F.No.01/84/162/493/AM11/DES-V
Dated 24.02.2011	Ratification of input output norms in respect of Advance Authorization No.1510002841 dated 23.08.2005.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case with 10% wastage as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Woollen Druggets	2208 Sq mtrs.	Polyester Fancy knitted yarn	3239 Kgs.

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The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 442	M/s Givo Ltd., Gurgoan
NC No.48/AM11	Pt. F.No.01/84/50/394/AM07/DES-V
Dated 24.02.2011	Ratification of input output norms in respect of Advance Authorization No.0510194944 dated 23.11.2006.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME), who have asked for some information/details vide their letter dated 21.02.2011. It was therefore decided to await the same and defer the case for re-listing on 17.03.2011.

Case No. 443	M/s SSIPL Retails Ltd., {formerly known as M/s Moja Shoes (P)} Ltd., New Delhi
NC No.48/AM11	F.No.01/84/162/412/AM11/DES-V
Dated 24.02.2011	Ratification of input output norms in respect of Advance Authorization No.0510162976 dated 27.07.2005.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued as detailed below:-

- (i) The item of import at S.No. 1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 13 may be allowed with Net+2% wastage.
- (ii) The item of import at S.No. 11 may be allowed as per relevant Packing Policy.
- (iii) The item of import at S.No. 12 may be allowed with Net+1% wastage.
- (iv) The remaining item of import may be allowed as applied by the firm.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 444	M/s Eco Wood Ltd., Kerala
NC No.48/AM11	F.No.01/84/50/214/AM10/DES-V
Dated 24.02.2011	Ratification of input output norms in respect of Advance Authorization No.1010036579 dated 30.12.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was allowed by NC in its meeting held on 07.01.2010 by allowing 3% wastage with condition that the weight of Plastisole should match in the export and import item. Now, firm informed that their import & export item do not contain Plastisole, hence, the said condition does not apply in this case. Therefore, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to rectify the earlier decision by deleting the condition that the weight of Plastisole should match in the export and import item. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 445	M/s Kiran Silk Fabrics, Bangalore
NC No.48/AM11	F.No.01/84/50/150/AM11/DES-V
Dated 24.02.2011	Ratification of input output norms in respect of Advance Authorization No.0710073839 dated 25.08.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details viz., flow chart & justification submitted by the firm. The committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued with 35% wastage in this case subject to the condition that R.A shall verify that import item in this case i.e 100% Mulberry Raw Silk of any grade is gummed & twisted. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 446	M/s Mahameru Fashion Apparel Ltd., Kanchipuram
NC No.48/AM11	F.No.01/84/50/161/AM11/DES-V
Dated 24.02.2011	Ratification of input output norms in respect of Advance Authorization No.0410117036 dated 09.09.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been decided by NC in its meeting held on 14.10.2010. Now, firm have not submitted any valid justification in support their request to reconsider the case. Hence, Committee was not able to reconsider the same and constrained to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 447	M/s Imperial Readymade Garments Factory India Pvt. Ltd., Chennai
NC No.48/AM11	F.No.01/84/50/177/AM11/DES-V
Dated 24.02.2011	Ratification of input output norms in respect of Advance Authorization No.0410117418 dated 23.09.2010.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/47/2010-11/Hosy. dated 24.02.2011 as detailed below:-

Export item	Import item	Qty. Allowed
98% cotton 2% twill lycra stretch Woven Men's Trousers (Style No. 1025)	98% cotton 2% twill lycra stretch Woven Fabric, GSM-229±10%	3.18 sq. mtrs/pc.
	100% cotton yarn dyed fabric, GSM-144±10%	Not allowed (style No. of export item from 2 to 8 are same)
	100% cotton pocketing fabric, GSM-120±10%	0.16 sq. mtrs.
75% cotton 23% polyester 2% spandex denim Ladies Trousers (Style No. XA SP 2011)	75% cotton 23% polyester 2% spandex denim fabric, GSM-229±10%	2.20 sq. mtrs/pc.
	80% polyester 20% cotton pocketing fabric, GSM-144±10%	0.14 sq. mtrs
	65% polyester 35% cotton pocketing fabric, GSM-105±10%	Not allowed (style No. of export item from 2 to 8 are same)
	Snap fastner antique copper 28L	Net to net with accountability clause
	Antique copper rivet 9 MM	Net to net with accountability clause
98% cotton 2% spandex woven Ladies Trousers (Style No. XA SP 2011)	98% cotton 2% spandex reactive dyed twill woven Fabric, GSM-325±10%	2.20 sq. mtrs/pc.
	80% polyester 20% cotton pocketing fabric, GSM-144±10%	0.14 sq. mtrs
	65% polyester 35% cotton pocketing fabric, GSM-105±10%	Not allowed (style No. of export item from 2 to 8 are same)
	Snap fastner brass tin 28L	Net to net with accountability clause
	Brass tin rivet 9 MM	Not allowed (style No. of export item from 2 to 8 are same)
	Snap fastner tin 28L	Not allowed (style No. of export item from 2 to 8 are same)
	Tin rivet 9 MM	Not allowed (style No. of export item from 2 to 8 are same)
75% cotton 23% polyester 2% spandex stretch twill women's Trousers (Style No. XA SP)	75% cotton 23% polyester 2% spandex slub denim fabric, GSM-325±10%	2.20 sq. mtrs/pc.
	80% polyester 20% cotton pocketing fabric, GSM-144±10%	0.14 sq. mtrs
	Snap fastner antique copper 28L	Net to net with accountability clause

2011)	Antique copper rivet 9 MM	Net to net w ith accountability clause
98% cotton 2% spandex w oven Ladies Trousers (Style No. XA SP 2011)	98% cotton 2% spandex reactive dyed twill w oven Fabric, GSM-340±10%	2.20 sq. mtrs/pc.
	80% polyester 20% cotton pocketing fabric, GSM-144±10%	0.14 sq. mtrs
	Snap fastner tin 28L	Net to net w ith accountability clause
	Tin rivet 9 MM	Net to net w ith accountability clause
98% cotton 2% spandex w oven Ladies Trousers (Style No. XA SP 2011)	98% cotton 2% spandex w oven Fabric, GSM-340±10%	2.20 sq. mtrs/pc.
	80% polyester 20% cotton pocketing fabric, GSM-105±10%	0.14 sq. mtrs
	Snap fastner antique copper 28L	Not allowed (style No. of export item from 2 to 8 are same)
	Snap fastner tin 28L antique copper rivet 9 MM	Not allowed (style No. of export item from 2 to 8 are same)
	Snap fastner tin 28L	Not allowed (style No. of export item from 2 to 8 are same)
82% cotton 17% polyester 1% spandex denim w oven Ladies Trousers (Style No. XA SP 2011)	Tin rivet 9 MM	Not allowed (style No. of export item from 2 to 8 are same)
	82% cotton 17% polyester 1% spandex denim w oven fabric, GSM-339±10%	2.20 sq. mtrs/pc.
	80% polyester 20% cotton pocketing fabric, GSM-105±10%	0.14 sq. mtrs
	Snap fastner mate pewter 28L	Not allowed (style No. of export item from 2 to 8 are same)
77% cotton 21% polyester 2% spandex w oven Ladies Trousers (Style No. XA SP 2011)	Mate pew ter rivet 9 MM	Not allowed (style No. of export item from 2 to 8 are same)
	82% cotton 2% spandex w oven fabric, GSM-365±10%	2.20 sq. mtrs/pc.
	80% polyester 20% cotton pocketing fabric, GSM-105±10%	0.14 sq. mtrs
	Snap fastner antique copper 28L	Net to net with accountability clause
	Snap fastner tin 28L antique copper rivet 9MM	Net to net w ith accountability clause

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 448	M/s Lilliput Kidswear Ltd., New Delhi
NC No.48/AM11	F.No.01/84/50/182/AM11/DES-V
Dated 24.02.2011	Ratification of input output norms in respect of Advance Authorization No.0510274018 dated 30.09.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). In view of this it was decided to await the same and defer the case for re-listing on

24.03.2011.

Case No.449	Reference received from PC-IV (B) in respect of M/s Munib Overseas Corporation, Kanpur
NC No.48/AM11	F.No.01/84/162/196/AM11/DES-V
Dated 24.02.2011	Clarification as to whether the export product' cotton check sheet. Cotton check pad, cotton traveling boot, cotton winter rug and cotton leg protector are covered under DEPB rate schedule at S.No. 72 and articles made of supreme halter made of polypropylene are covered under DEPB rate schedule at S.No. 13 and P.P tapes with U.V stabilization 2% by weight plain/fabricated (a) P/P poly pad (b) poly traveling boot is covered under DEPB entry S.No. 40 of export product group 'plastics'.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that from the documents and material available in the file whether the export items in question are covered under particular DEPB entry at particular S.No. in terms of respective description mentioned in the relevant DEPB entry, Committee could not able to finalize for want of to the point of justification with respect of their each item in question. In this circumstance, applicant firm may give reasons/rationale/complete justification with regard to each of their item in question as to why their product should be covered under respective DEPB entry S.No. It was also felt that if applicant feel that they can explain it in personal hearing before Committee only, they may attend personal hearing in its meeting to be held on 07.04.2011 with confirmation in writing. Accordingly, Committee decided to defer the case for re-listing on 07.04.2011 under intimation to DEPB Committee also.

Case No. 450	M/s Pashupati Polytex Pvt. Ltd., U.P
NC No.48/AM11	F.No.01/84/50/14/AM11/DES-V
Dated 24.02.2011	Ratification of input output norms in respect of Advance Authorization No.611000389 dated 04.02.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the views of Import Policy Division received in the matter. Accordingly, committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case with 10% wastage on export Qty. as detailed below:-

Export Item	Export Qty.	Import item	Qty. allowed
Polyester staple fibre needle punch chemically thermobonded non woven fabric	70 M.T	Waste, parings & scraps of PET Bottle.	77 M.T

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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